

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

DA 803/86

R.N. Battacharya . . . . . Applicant

Vs.

Project & Equipment Corp.  
of India Limited . . . . . Respondent

ORDER :

Heard Mr. S.L. Nim for the applicant. The applicant is an employee of the Project and Equipment Corporation of India Limited. This is a statutory corporation. There cannot be any dispute that service matters between the employees and such Corporations cannot be entertained by this Tribunal unless a Notification under section 14(2) of the Administrative Tribunals Act is issued by the Government. No such Notification as yet been issued. In these circumstances, this Tribunal has no jurisdiction to entertain this application. Thus the application is rejected on this ground. Of course, this order would not prevent the applicant to move any other appropriate forum for redressal of his grievances.

*S. Mukerji*  
(S. P. MUKERJI)  
ADMINISTRATIVE MEMBER  
8.10.86

*B. C. Gadgil*  
(B. C. GADGIL)  
VICE-CHAIRMAN (JUDICIAL)  
8.10.86